

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUBSECTION (II)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 106 / 2007-Customs (N.T.)

New Delhi, dated the 17th October, 2007.

25 Asvina, 1929 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Imports), New Customs House, Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) The Commissioner of Customs, Kutch Customs Commissionerate, Kandla and
- (ii) The Commissioner of Customs (Imports), Nhava Sheva

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Samay Electronic Private Limited, M.R. Industrial Area, Rajkot-Morbi-Highway, Virpar, Morbi- Gujrat issued, vide, F.No. DRI/JRU/INQ-CFL (SAMAY)/2006/1369, dated the 23rd May, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Jamnagar Regional Unit, 45, Jampuri Estate, Opp;- Deep Bhawan Bedi Bunder Road, Jamnagar - 361008.

[F.No. 437/33/2007-Cus.IV]

(Aseem Kumar)

Under Secretary to the government of India